

CIRCULAR NO. 60/2004-Cus
26th October, 2004

F.No.450/108/2004-CUS-IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Subject:-Clearance of imported metal scraps-Procedure regarding.

I am directed to invite your attention to the Board's Circular No.56/2004-Cus, dated 18th October, 2004 on the above mentioned subject and to say that the Directorate General of Foreign Trade vide Public Notice No.18/2004-09, dated 21.10.2004 have further amended the Para 2.32 (i)(I) of Handbook of Procedure (Vol.I). As per this the requirement of pre-shipment inspection certificate to be accompanied with the imported metal scrap in **unshredded , compressed or loose form** should be as per the format in **Annexure-I to Appendix-28** and **not Annexure to Appendix-8** as notified by DGFT's vide Public Notice No.16/2004-09, dated 15.10.2004. Accordingly, the Board hereby makes following amendment in the Circular No.56/2004-Cus, dated 18.10.2004.

In para 5(iii) , for the portion beginning with the word and number "Annexure-1" and ending with the words , brackets and number " Handbook of Procedure (Vol.II)", the following shall be substituted, namely:-

" Annexure-1 to Appendix-28 from any of the Inspection and Certification Agencies given in Appendix-28 of the Handbook of Procedures (Vol. I) ".

2. Further, the field formations have also expressed doubts regarding para 4(i) of the Board's Circular No.56/2004-Cus, dated 18.10.2004 as to whether in such cases the containers should be allowed to be removed after payment of Customs duty or in bond . It is clarified that such facility has been provided to manufacturer importers of metals scrap which have landed on or before 25.10.2004, keeping in mind the congestion at port/ICD .The containers may be allowed to be removed to premises of manufacturer importer only for examination purpose whereas the Customs duty has to be pre-deposited by the importer before removing the containers from Port/ICD.

3. The above instructions may be brought to the notice of the Trade immediately through appropriate Public Notice.

4. Receipt of this Circular may kindly be acknowledged.

5. Hindi version will follow.

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